

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) The Central Govt. has not taken over the Katihar Jute Mills, Katihar.

(b) to (e) : Do not arise.

Import of Marble Slabs Containing Main Calcium Carbonate

4489. SHRI MOOL CHAND DAGA : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that marble slabs containing mainly calcium carbonate 80 per cent to 95 per cent have been allowed to be imported;

(b) if so, the date of orders to import and the quantity imported—giving the particulars of parties which imported; and

(c) whether the above import was allowed for sale in the market ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RAJAN LASKAR) : (a) to (e) Import of marble/marble slab is allowed under OGL by all persons. No import licence is required to be issued for this purpose.

Imported marble can also be sold to any person.

Vacancies In Posts of Directors of Nationalised and Non-Nationalised Banks

4490. SHRI K. LAKKAPPA : Will the Minister of FINANCE be pleased to state :

(a) the number of vacancies existing at present in the posts of Directors of nationalised banks and non-nationalised

(b) the dates from which they are lying vacant and reasons for the same; and

(c) the steps being taken to fill up the posts of Directors in the above banks ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA) : (a) to (c) A Statement indicating number of vacancies of Directors on the Boards of Directors of the 20 Nationalised Banks and the dates from which the vacancies exist is attached. Steps are being taken to fill up these vacancies.

As regards vacancies of Directors on the Boards of Nationalised Banks, the Reserve Bank of India have reported that out of the existing strength of 209 Directors excluding Chairman and Reserve Bank of India nominated Additional Directors there were 107 vacancies of Directors in 27 banks as per the records available with the Reserve Bank. These vacancies arose mainly as a result of the recent change in law on account of introduction of new sub-section (2A) (1) to section 10A of the Banking Regulation Act, 1949 w.e.f. February 15, 1984. Steps are being taken by the concerned Non-nationalised Banks to co-opt new persons as Directors in accordance with their Articles of Association and the provisions of section 10A of the Act Ibid pending election of new Directors in their next Annual General meetings as provided